

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 251/GT/2013

Subject : Determination of tariff for generating and transmission systems of Bhakra-Beas Management Board.

Date of hearing : **25.8.2015**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Bhakhra-Beas Management Board, Chandigarh

Respondents : Punjab State Power Corporation Ltd. & 4 Others

Parties present : Ms. Anushree Bardhan, Advocate, BBMB
Ms. Pooja Gupta, BBMB
Shri Sanjay Sidana, BBMB
Ms. Swapna Seshadri, Advocate, PSPCL

Record of Proceedings

During the hearing, the learned counsel for the petitioner submitted that additional information sought by the Commission vide RoP dated 9.6.2015 regarding details of O&M expenditure for the period 2008-14 has been filed and copies have been served on the respondents.

2. The learned counsel for the respondent, PSPCL submitted that copy of the additional information filed by the petitioner has not been received. Accordingly the learned counsel prayed for grant of 10 days time to file its response in the matte, after receipt of the said information filed by the petitioner. The learned counsel of the petitioner undertook to handover a copy of the additional information to the respondent in course of the day. This was accepted by the Commission.

3. The Commission observed that since the tariff of the transmission systems are to be determined based on norms specified by the Commission, the same shall be determined by a separate order. This was agreed by the learned counsels of the parties.

4. As regards generation tariff, the Commission directed the petitioner to submit the information of year-wise allowable O&M expenses for the period 2008-14, on affidavit with advance copy to the respondents, on or before 7.9.2015:

- (i) In terms of the Form specified under the 2009 Tariff Regulations, there is an annual increase in O&M expenses under a given head which is in excess of 20 percent, this need to be explained with proper justification.

- (ii) Certification by the Auditor that the O&M data and its breakup under various heads is based on the balance sheets or submitted forms to be certified by the auditor.
- (iii) Details of expenditure creditable to Power wing under the head "Others".
- (iv) Details of the amount indicated under the head "Revenues/Recoveries".
- (v) Details of arrears and prior period adjustments included in the data for the period 2008-14, if any, pertaining to period prior to the year 2008-09 should be mentioned separately in the following format:

Sl.No	Year during the period 2008-04 in which arrear/ prior period adjustments have been made	Year to which this arrear and prior period adjustment pertains	Amount of arrear /prior period adjustment (₹ in lakh)

- (vi) Separately furnish the details of abnormal expenses, if any.
- (vii) Future provisions pertaining to period beyond 2013-14 made in the employee cost or any other head during 2008-14 towards wage revision/arrears or for any other reason shall be provided separately.

5. The respondents are directed to file their replies, on or before 14.9.2015 with copy to the petitioner, who shall file its rejoinder if any, by 18.9.2015. Pleadings shall be completed by the parties prior to the date of hearing.

6. The matter shall be listed for hearing on the issues regarding generation tariff of the petitioner on 22.9.2015.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)